

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 14

IA 1767/2024 (NEW IA) IA 1096/2021 IA 2071/2021 IA 2114/2021 IA
2171/2021 IA 73/2023 In C.P.(IB)1523/MB/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **18.04.2024**

NAME OF THE PARTIES: **STANDARD CHARTERED BANK**
LIMITED V/s K K WELDING LTD.

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 1767/2024 –

1. Ms. Mitali Bhatta, Advocate i/b AKR Legal appeared for the Applicant.
2. Learned Counsel for the Applicant informs that liquidation period came to expire on 29.02.2024 and the assets of the Corporate Debtor have been liquidated. However, certain formalities in relation to the sale are pending. Besides this, some IAs' are also pending before this Bench.
3. Accordingly, seeks 3 months extension of liquidation period.
4. In view of the aforesaid, **IA No. 1767/2024** is **allowed** and **disposed of** by extending liquidation period from 29.02.2024 to 29.05.2024.

IA No. 73/2023 –

1. This IA No. is incorrectly stated. It is in fact IA No. 73/2022.
2. Learned Counsel for the Applicant submits that reply has been filed and Registry is directed to accept hard copy thereof.
3. List this IA No. 73/2022 on **13.05.2024** for hearing.

IA No. 1096/2021, 2071/2021, 2114/2021, 2171/2021 –

1. Ms. Mitali Bhatt, Advocate i/b AKR Legal appeared for the Liquidator.
2. Ms. Twinkle Khemka, Advocate i/b Khemka & Associates appeared for the Respondents.
3. Pleadings are complete.
4. Learned Counsel for the Respondent informs that arguing Counsel is not available and seeks short accommodation.
5. List these IAs' on **13.05.2024** for hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Sapna